

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 463/TT/2020

- Subject** : Approval of tariff in respect of PTCUL owned transmission lines/system connecting with other states and intervening transmission lines incidental to inter-State transmission of electricity as per the order dated 14.3.2012 in Petition No.15/Suo-Motu/2012 for inclusion in POC charges.
- Date of Hearing** : 31.7.2020
- Coram** : Shri. I.S. Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Transmission Corporation of Uttarakhand Limited.
- Respondents** : Uttarakhand Power Corporation Limited & Ors.
- Parties Present** : Shri Vikas Sharma, PTCUL
Shri S.P Arya, PTCUL
Shri Rahul Varshney, PTCUL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition has been filed for for determination of tariff for 2019-24 in respect of the following PTCUL owned transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity pursuant to the Commission's directions in order dated 14.3.2012 in Petition No.15/Suo-Motu/2012, for inclusion in POC charges:

- a) 400 kV S/C Puhana (Roorkee)-Muzaffarnagar Line;
- b) 400 kV S/C Kashipur-Moradabad Line;
- c) 200 kV S/C Pantnagar-Baikantpur (Bareilly) Line;
- d) 400 kV S/C Nehtaur-Rishikesh Line (Rishikesh to LILO point at Loc. No.233); and
- e) 400 kV S/C & D/C Kashipur-Nehtaur Line (Kashipur to LILO point at Loc. No.233).

3. The representative of the Petitioner submitted that the tariff for the transmission lines at Srl. No. (a) to (c) above for the 2014-19 tariff period was allowed vide order dated 22.6.2018 in Petition No. 221/TT/2017. He submitted that



the natural ISTS lines at SI no. (d) and (e) were created after the execution of 400 kV Nehtaur Sub-station (UPPTCL) on 3.6.2017 by constructing 15 km LILO line by UPPTCL and LILO-ed at Loc. No. 233 on existing 400 kV Rishikesh-Kashipur line. He submitted that in the 40th TCC and 43rd NRPC meetings dated 29th and 30.10.2018, the transmission lines at Srl. No. (d) and (e) were mentioned as natural ISTS lines and hence need not be certified as ISTS, which has also been confirmed by NRPC.

4. The Commission directed the Petitioner to implead all the beneficiaries of the Northern Region as Respondents in the instant matter and to serve a copy of the petition on them and to file the revised Memo of Parties by 24.8.2020.

5. The Commission directed Respondents to file their reply by 28.8.2020 and the Petitioner to file rejoinder, if any, by 4.9.2020. The Commission also directed the parties to adhere to the above specified timeline and observed that no extension of time shall be granted.

6. The matter shall be listed in due course for which a separate notice will be issued to the parties.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

